

Committees. So far the State Level Project Sanctioning Committees in the five Mega cities have approved projects as follows :

(i) Mumbai	-	22 projects
(ii) Calcutta	-	56 projects
(iii) Chennai	-	52 projects
(iv) Hyderabad	-	14 projects
(v) Bangalore	-	20 projects

(b) and (c). The Mega City Scheme guidelines do not provide for equity participation by the public and private financial institutions in the projects. However, 50% of cost of approved projects under Mega City Scheme is to be met by Institutional Finance, through financing institutions and capital markets. The sharing pattern for the Mega City Scheme is Central Government-25% : State Government-25% : Institutional Finance-50%.

ONGC Projects

3828. SHRI CHURCHILL ALEMAO : Will the PRIME MINISTER be pleased to state :

(a) the number of ongoing projects of ONGC on which contractual labourers are deployed, State-wise; and

(b) the details of pay scales and other benefits are provided to them?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) :
(a) ONGC Ltd. awards job contracts, wherever required, at its various projects and works centres.

(b) The contractual labourers are given wages and other benefits by the contractors who engage their services.

Agreement between Haryana, Punjab and Rajasthan

3829. SHRI TARA CHAND BHAGORA : Will the PRIME MINISTER be pleased to state :

(a) whether an agreement was signed between the Government of Rajasthan, Haryana and Punjab and the Union Government was to refer the claim of Rajasthan regarding share in power projects of Punjab to the Supreme Court;

(b) if so, whether the matter has been referred;

(c) if not, the time by which it is likely to be referred.

(d) the steps taken by the Government to ensure the share of Rajasthan in the Hydel Power Projects on Ravi-Beas water as per agreement;

(e) whether the Government propose to formulate any National policy in this regard;

(f) if so, the details thereof;

(g) whether the Government is contemplating to allocate any additional power from Central Projects; and

(h) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) to (h). An agreement was reached among Punjab, Haryana, Rajasthan and the Central Government on 10.5.1984 for making a reference to the Supreme Court on the question of entitlement of Haryana and Rajasthan to a share in the power generated in the Anandpur Sahib Hydel Project, Mukerian Hydel Project, Thein Dam Project, Upper Bari Doab Canal (UBDC) Stage-II and Shahpur Kandi Hydel Scheme, and, in the case of there being such an entitlement, to determine the share of each State.

This has been a subject matter of discussion in various inter-state meetings held by the Ministry of Water Resources. However, no consensus could be reached. The Northern Zonal Council has now been approached to persuade the States, concerned to arrive at an amicable settlement.

Keeping in view the overall power supply position in the Northern region of the country, 40% of power from the "unallocated quota of Central Power Stations kept at the disposal of the Central Government, has been allocated to Rajasthan with effect from 25.11.1996.

[Translation]

Rural Electrification

3830. SHRI D.P. YADAV :

DR. CHHATRAPAL SINGH :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to set up power plants/sub-stations at Bulandshahar and Badayun districts of Uttar Pradesh for the electrification of all villages of both the districts;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) to (c) No, Sir. The rural electrification works are carried out by the State Governments/SEBs of the respective States in accordance with their priorities, requirement and availability of financial resources. The status of